

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
RAJYA SABHA
UNSTARRED QUESTION NO. 1837
TO BE ANSWERED ON TUESDAY, 16th DECEMBER, 2025
AGRAHAYANA 25, 1947 (SAKA)

DEBT STATUS OF DIFFERENT STATES

1837. Dr. Radha Mohan Das Agrawal:

Will the Minister of **Finance** be pleased to state:

- (a) the details of total indebtedness of various States in the country in proportion to their Gross State Domestic Product (GSDP); and
- (b) the guidelines issued by Government to control this indebtedness?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) As per the Reserve Bank of India's (RBI) report titled 'State Finances: A Study of Budgets of 2024-25', the details of total indebtedness of various States in the country in proportion to their Gross State Domestic Product (GSDP) are given in **Annexure**.
- (b) All States have enacted their Fiscal Responsibility and Budget Management (FRBM) Act. Compliance to the State FRM Act is monitored by the respective State Legislatures. The Department of Expenditure, Ministry of Finance generally follows the fiscal limits mandated by the accepted recommendations of the Finance Commission while exercising the powers to approve borrowings by States under Article 293 (3) of the Constitution of India. The normal Net Borrowing Ceiling (NBC) of each State is fixed by the Union Government in the beginning of each financial year. Adjustments for the over-borrowing by States during previous years, if any, are made in the borrowing limits of subsequent year.

Instances of borrowings by certain State Public Sector companies, Special Purpose vehicles (SPVs) and other equivalent instruments, where principal and/or interest are to be serviced out of the State Budgets, had come to the notice of the Ministry of Finance. Considering the effect of bypassing the NBC of the States by such borrowings, from the Financial Year (FY) 2021-22, borrowings by State Public Sector companies/corporations, Special purpose vehicles (SPVs) and other equivalent instruments, where principal and/or interest are serviced out of the State Budgets and/or by assignment of taxes/cess or any other State's revenue, are considered as borrowings made by the State itself for the purpose of issuing the consent under Article 293(3) of the Constitution of India.

**Annexure referred to in the answer of part (a) Rajya Sabha Unstarred question no. 1837
for reply on 16.12.2025**

Details of total indebtedness of various States in the country in proportion to their Gross State Domestic Product

State	2023-24	2024-25 (RE)	2025-26 (BE)	(in percent)
1. Andhra Pradesh	33.1	34.3	34.7	
2. Arunachal Pradesh	51.4	56.1	57.0	
3. Assam	27.0	27.0	27.5	
4. Bihar	39.3	38.9	37.3	
5. Chhattisgarh	23.5	28.2	29.1	
6. Goa	34.1	33.8	30.2	
7. Gujarat	19.2	18.2	17.9	
8. Haryana	31.4	30.6	30.4	
9. Himachal Pradesh	45.2	45.2	45.2	
10. Jharkhand	28.4	26.7	26.6	
11. Karnataka	25.1	25.4	26.5	
12. Kerala	37.9	37.2	36.8	
13. Madhya Pradesh	29.4	30.2	31.6	
14. Maharashtra	18.1	18.3	19.0	
15. Manipur	42.6	37.3	36.7	
16. Meghalaya	42.9	39.8	39.0	
17. Mizoram	37.2	34.9	31.6	
18. Nagaland	45.7	39.6	40.0	
19. Odisha	19.5	16.0	16.3	
20. Punjab	47.1	46.7	46.6	
21. Rajasthan	37.3	37.1	35.8	
22. Sikkim	31.3	33.0	35.0	
23. Tamil Nadu	31.7	31.1	30.3	
24. Telangana	26.7	26.2	26.2	
25. Tripura	31.4	28.5	27.9	
26. Uttar Pradesh	30.4	30.9	31.8	
27. Uttarakhand	26.5	24.7	24.2	
28. West Bengal	39.1	38.3	38.0	

Source: RBI's Report 'State Finances: A Study of Budgets of 2024-25'.